## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-506(PB)/2017

IN THE MATTER OF:

M/s. Gupta Ji Electric Co.

Amrapali Sapphire Developers Pvt. Ltd.

Applicant/petitioner

Respondent

Order under Section 9

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Respondent:

For the Applicant/petitioner: Mr. Anurag Sharma & Ms. Gunjan Mittal, Advs. Ms. Rati Tandon & Mr. Dhruv Gandhi, Advocates

## ORDER

Learned counsel for the respondent states that a copy of the paper book has been received few days back and ten days' time be granted to file reply to the petition. Let the reply be filed within ten days with a copy in advance to the learned counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the learned counsel for the respondent.

List for further consideration on 18.12.2017.

(CHIEF JUSTICE M.M.KUMAR)

Sd1-

PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

28.11.2017 VINEET